

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4399
ANSWERED ON:20.08.2010
DELHI APARTMENT OWNERSHIP ACT
Agarwal Shri Jai Prakash

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to enact the Delhi Apartment Ownership Act;
- (b) if so, the details and the present status thereof; and
- (c) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) to (c): The Delhi Apartment Ownership Act, 1986 was published in Official Gazette on 23.12.1986. Date on which Delhi Apartment Ownership Act, 1986 shall come into force has been notified as 1.12.1987. In view of unfavourable response from lease administering agencies, promoters and flat owners in apartment buildings and representations from apartment owners, it was decided to bring in a new legislation to replace the Act. Consequently the Delhi Apartment Ownership Bill, 2001 was introduced in Lok Sabha to replace the 1986 Act. The Bill was referred to the Standing Committee and the Standing Committee submitted its report in 2002. With the dissolution of 13th Lok Sabha, the Bill lapsed. A precise time-frame for introduction of the Bill cannot be given at this stage.